## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFIARS LOK SABHA

# UNSTARRED QUESTION NO. 1084 TO BE ANSWERED ON FEBRUARY 08, 2024 COLONIES UNDER PM-UDAY

### NO. 1084. SHRI TIRATH SINGH RAWAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has granted ownership rights to the people living in unauthorised colonies in Delhi under the PM-UDAY scheme;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the number of beneficiaries belonging to the Economically Weaker Section benefitted under the PM-UDAY Scheme in Delhi?

### **ANSWER**

### THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) & (b): Yes Sir. Ownership Rights by way of Conveyance Deed (CD) & Recognition of Property Rights by way of Authorization Slip (AS) are being given under the National

Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations & Act, 2019/PM-UDAY. As on 25.01.2024, a total 21,555 CD/AS (CD-10,248 & AS-11,307) have been issued.

- (c): Does not arise
- (d): No such categorization of beneficiaries is being carried out while considering cases for conferment of ownership rights in Unauthorized Colonies (UCs) under the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations & Act 2019. As such, this data is not available.

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